

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.04**  
**I.A.Nos.147/2020, 111, 93, 123,**  
**126, 134, 209, 233/2021, 263, 413/2022,**  
**177, 172, & 710/2023 in**  
**C.P. (IB)No.154/BB/2017**

**IN THE MATTER OF:**

State Bank of India ... Petitioner  
Vs.  
M/s. Deepak Cables (India) Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 29.11.2023**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The Liquidator : Shri Ravindra Beleyur  
For the Liquidator/  
Applicant in I.A.710/2023: Shri Ullasa, PCS  
For I.A.147/2020 : Shri Anal Shah for Applicant and  
Shri T.Ravichandran, for Respondent  
For I.A.111/2021 : Shri Sriranga, Sr. Counsel for Applicant with  
Ms. Shriraja.S  
Shri T. Ravinchandran, for Respondent  
For I.As.93, 123, 126, : Shri T. Ravichandran for Applicant  
134, 209, 233/2021, 263/2022  
For I.As.93, 123, 126, : Shri A. Murali with  
134, 209 & 233/2021, Shri Atul Madhavan for Respondent Nos.1 to 3  
For I.A.126/2021 : Shri Varun Joshi for Respondent No.4  
For I.A.94/2020 : Shri Praveen Kumar for Respondent Nos.4 & 5  
For I.A.209/2020 : Shri Abhishek Sriram, Respondent Nos.15 & 16  
For I.As.413/2022, 117,  
172, 710/2023 : Shri T. Ravichandran for Respondent

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**ORDER**

**I.A.No.147/2020:**

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. Both the parties are directed to file brief synopsis along with relevant judgements in not more than four pages each, along with the list of dates and events and page number of relevant documents relied upon by them. This shall be done within one week from today, after duly serving the copy on the other side.
3. List the case on **12.01.2024**.

**I.A.No.111/2021:**

1. Heard the Ld. Sr. Counsel appearing for the Applicant and the Ld. Counsel appearing for the Respondent.
2. The Ld. Sr. Counsel for the Applicant submits that the Liquidator has not made compliance to Para 11 of Order dated 17.03.2021. Further, Ld. Counsel for the Liquidator submits that he has already passed an order dated 09.03.2021.
3. Both the parties are directed to file brief synopsis along with relevant judgements in not more than four pages each, along with the list of dates and events and page number of relevant documents relied upon by them. This shall be done within one week from today, after duly serving the copy on the other side.
4. List the case on **12.01.2024**.

**I.A.Nos.93, 123, 126, 134, 209, 233/2021:**

1. Heard the Ld. Counsel appearing for the Applicant and the Ld. Counsel appearing for the Respondents.
2. Pleadings are complete. List the case on **12.01.2024**.

**I.A.No.263/2022:**

1. Heard the Ld. Counsels appearing for the Applicant and Respondent.
2. In spite of availing substantial time, no objections has been filed by the Respondent. Therefore, finally one week's time is granted to the Respondent for filing objections, failing which, their right to file the same shall stand forfeited. Further, one week time is granted to the Applicant for filing of rejoinder, if any, after the reply is received.
3. List the case on **12.01.2024**.

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**I.A.Nos.413/2022, 117, 172/2023:**

1. These Applications have been filed by the Applicants, under Order 1 Rule 10(2) of the Code of Civil Procedure R/w. Rules 11 & 32 of the NCLT Rules, 2016, seeking to delete the Applicants arrayed as Respondent Nos.5, 7, 8 & 9 in I.A.No.209/2021 and abate the proceedings forthwith.
2. Heard the Ld. Counsel appearing for the Respondent. None appeared for the Applicants.
3. In the circumstances, instead of deletion of above Respondents they are given liberty to file their objections in I.A.No.209/2021.
4. **Accordingly, I.A.Nos.413/2022, 117, 172/2023 stands disposed of.**

**I.A.No.710/2023:**

1. This Application has been filed by the Liquidator, seeking to take on record the 17<sup>th</sup> Progress Report for the period from 01.07.2023 to 30.09.2023.
2. Heard the Ld. Counsel for the Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 17<sup>th</sup> Progress Report on the liquidation process of Corporate Debtor for the period from 01.07.2023 to 30.09.2023.
4. **Accordingly, I.A.No.710 of 2023 stands disposed of.**

-Sd-

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

-Sd-

**(K. BISWAL)  
MEMBER (JUDICIAL)**

Shruthi